

| 1 | 2 | 3 | 4 | 5 |
|------------------|-----|-----|-----|-----|
| Chhattisgarh | 535 | 465 | 493 | 507 |
| Delhi | @ | @ | 373 | 627 |
| Gujarat | 313 | 687 | 261 | 739 |
| Haryana | 206 | 794 | 290 | 710 |
| Himachal Pradesh | 781 | 219 | 895 | 105 |
| J & K | 913 | 87 | 865 | 135 |
| Jharkhand | 466 | 534 | 312 | 688 |
| Karnataka | 400 | 600 | 289 | 711 |
| Kerala | 356 | 644 | 346 | 654 |
| MP | 585 | 415 | 485 | 515 |
| Maharashtra | 287 | 713 | 280 | 720 |
| Orissa | 791 | 209 | 731 | 269 |
| Punjab | 294 | 706 | 264 | 736 |
| Rajasthan | 521 | 479 | 637 | 363 |
| Tamil Nadu | 408 | 592 | 372 | 628 |
| Uttarakhand | 431 | 569 | 342 | 658 |
| UP | 269 | 730 | 314 | 686 |
| West Bengal | 786 | 213 | 654 | 346 |
| India | 417 | 583 | 382 | 618 |

* Based on 'type of hospital' reported cases only.

Mercy killing

630. SHRI A. ELAVARASAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the law Commission has recommended Government to allow terminally ill patients to end their lives to relieve them of long sufferings;

(b) if so, the details thereof and Government's reaction thereto;

(c) whether mercy killing for terminally ill patients is allowed in many other countries under the assistance of physicians to avoid their painful journey to the end; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) The Law Commission has intimated that the Commission in its 196th Report on the subject of Medical Treatment to Terminally Ill Patients (Protection of Patients and Medical Practitioners) has made some observations of "Euthanasia" and "Assisted Suicide".

(b) Till date Government has not permitted Euthanasia. Applications for the same cannot be entertained.

(c) and (d) The information is not available.